

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 652
TO BE ANSWERED ON 6TH FEBRUARY, 2024

SECURITY OF PERSONAL DATA UNDER AGRI STACK PROGRAMME

652. DR. SHASHI THAROOR:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government under its Agri Stack programme has taken steps to rectify old inaccurate land records;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether any efforts are being made by the Government to guarantee accountability and transparency of the financial and personal information given by farmers;
- (d) if so, the details thereof and if not, the reasons thereof; and
- (e) the details of measures taken by the Government to ensure the encryption and security of the personal data of farmers with regard to the personal data protection laws and to restrict private firms from exploiting this data?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI ARJUN MUNDA)

(a) & (b) : The Agristack aims to bring together various digital components of agriculture value-chain. The system is designed to create dynamic and federated registries, i.e. Farmer registry, Geo referencing of village map registry and crop sown registry by the States/UTs to enable complete, current and correct information on farm-lands. The land records for incorporating the inheritance and land transactions is updated by the respective State Governments.

(c) to (e) : Agristack is a federated structure and the ownership of data is with the respective States only. The federated system has been built considering the privacy aspects as per Digital Personal Data Protection (DPDP) Act, 2023. Any personal data can be shared with the data seekers only after the consent of the farmers, strictly in line with the DPDP Act, 2023. The sensitive data, including Aadhaar, is encrypted and is to be stored in the vault as per the UIDAI guidelines. Further, the data is to be stored by the States strictly in accordance with the MeitY guidelines.
